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Title: Regarding reservation for Scheduled Castes and Scheduled Tribes in Assam.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): Respected Chairman, Sir, I am thankful to you for giving me an opportunity to raise a matter of serious public importance in the House today, during 'Zero Hour'. Sir, through you, I would like to draw the kind attention of the Union Government of India to a tragic fact which relates to the discriminatory policy approach and hostile attitude of the State Government of Assam in the matter of implementing the Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Post) (Amendment) Act, 2012....(*Interruptions*)

As per the provisions of Article 16 sub-clause 4A of the Constitution, the ST and SC employees of Assam are also supposed to get reservation in promotions which reads as follows: "Nothing in this article shall prevent the State from making any provision for reservation in matters of promotion to any class or classes of posts in the services under the State in favour of the Scheduled Castes and Scheduled Tribes which, in the opinion of the State, are not adequately represented in the services under the State". ...(*Interruptions*)

In this regard, I am extremely sorry to apprise you of the fact that over the recent past two decades, no ST or SC employee has been given promotion against the reserved quota in Assam which *ultra vires* the provision of article 16 sub-clause 4A of the Constitution....(*Interruptions*)

MR. CHAIRMAN : Please wind up now.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY : Recently, on 10th February, 2014, 27 Engineers of junior rank were promoted to the post of Executive Engineers.â€ (*Interruptions*) but unfortunately, none was promoted either from the STs or SCs. Under these circumstances, I would like to request the Union Government of India, through you, to take necessary step to direct the State Government of Assam to implement the provisions of the concerned State Act with immediate effect....(*Interruptions*)

I would also request the Centre, through you, Sir, to pass the long pending Constitution (One Hundred Seventeenth Amendment) Bill, 2012 at the earliest possible in order to do away with the historical injustice meted out to the SCs and STs in the matter of promotions due to a detrimental judgement given by the Supreme Court of India a few years back that blocked the path of reservation in promotion of the SCs and STs across the country....(*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*)* â€

MR. CHAIRMAN: Now, Prof. Saugata Roy.